

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO. 2808
TO BE ANSWERED ON 12.03.2021

ACID ATTACK VICTIMS

2808. SHRI KODIKUNNIL SURESH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of reports that the acid attack victims have not been paid compensation in 799 out of 1,273 cases across the country as per assessments made by the National Commission for Women and if so, the details thereof;
- (b) whether the Government has issued any advisories or notices to the State Governments for the immediate resolution of the same and if so, the details thereof;
- (c) the details of States that have not been paid the compensation mandated under National Legal Service Authority Compensation Scheme for Women Victims/Survivors of Sexual Assault/other crimes till date along with dues pending till date; and
- (d) whether the Government is yet to disburse the component share of disbursements to be made under the compensation for States and if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life and property of the citizens including women are with the respective State Governments. The State governments are competent to deal with such offences under the extant provision of law. As per provisions of Section 357A of Cr.PC, States/ Union Territories (UTs) must notify the Victim Compensation Scheme. In terms of "Compensation Scheme for Women Victims/ Survivors of Sexual Assault/ Other Crimes – 2018", amount of compensation, as decided by the State Legal Services Authorities or District Legal Services Authorities, shall be paid to the women victims or her dependents who have suffered loss or injury of an offence and who require rehabilitation.

However, Ministry of Home Affairs has released financial assistance of Rs.200.00 crores as one time grant out of Nirbhaya Fund to States and UTs during 2016-17 to support and supplement their existing Victim Compensation Schemes under the Central Victim Compensation Fund (CVCF).
